

Ci) Ministry Of Commerce and industry Resolution No. 7(1) Met/62, dated the 19th June, 1962.

(ii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why the Resolution referred to above could not be laid within the period mentioned in that sub-section. [Placed in Library. See No. Lt-250/62 for (i) and (ii).]

MINISTRY OF LABOUR AND EMPLOYMENT
RESOLUTION re. WAGE BOARD FOR THE
COAL MINING INDUSTRY

THE MINISTER OF LABOUR IN THE
MINISTRY OF LABOUR AND EM-
PLOYMENT (SHRI JAISUKHLAL HATHI): Sir, I
beg to lay on the Table a copy of the Ministry
of Labour and Employment Resolution No.
WB-16(1)/62, dated the 10th August, 1962,
regarding the setting up of a Wage Board for
the Coal Mining Industry. [Placed in Library.
See No. LT-323/ 62.]

SUPPLEMENTARY DEMANDS FOR
GRANTS FOR EXPENDITURE OF
THE CENTRAL GOVERNMENT
(EXCLUDING RAILWAYS) IN
1962-63

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI B. R.
BHAGAT) : Sir, I beg to lay on the Table a
statement showing the Supplementary
Demands for Grants for Expenditure of the
Central Government («r"ncing Railways)
in the year 1962-63.

SUPPLEMENTARY DEMANDS FOR
GRANTS FOR EXPENDITURE OF
THE CENTRAL GOVERNMENT ON
RAILWAYS IN 1962-63

THE DEPUTY MINISTER in THE
MINISTRY OF RAILWAYS (SHRI T. SHAH
NAWAZ KHAN): Sir, I beg to

lay on the Table a statement showing the
Supplementary Demands for Grants for
Expenditure of the Central Government on
Railways in the year 1962-63.

LEAVE OF ABSENCE TO DIWAN
CHAMAN LALL

MR. CHAIRMAN: I have to inform
Members that the following letter dated the
24th July, 1962, has been received from
Diwan Chaman Lall from Moscow:

"I should be grateful if you would be
good enough to request the House for leave
of absence for me as I am writing this from
the Hospital where I am going to be
operated upon and obviously I will not be
in a position to attend the session unless it
goes over to September towards the
middle."

Is it the pleasure of the House that
permission be granted to Diwan Chaman Lall
for remaining absent from all meetings of the
House during the current session?

No Hon. Member dissented.

MR. CHAIRMAN: Permission to remain
absent is granted.

ALLOTMENT OF TIME FOR CON-
SIDERATION OF MOTION RE. POWER
SUPPLY CRISIS IN DELHI

MR. CHAIRMAN: I have to inform
Members that under Rule 153 of the Rules of
Procedure and Conduct of Business in the
Rajya Sabha, I have allotted two hours for the
consideration of the motion regarding the
situation arising out of the present power
supply crisis in Delhi.